

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1

SERVICE TAX APPEAL NO. 50092 OF 2019

[Arising out of Order in Original No. 18/PP/COMMR/CGST/AUDIT-II/2018-19 dated 11.10.2018 passed by the Commissioner of Central Goods and Service Tax, New Delhi]

GLOBAL COAL & MINING PRIVATE LIMITED

Appellant

154, Vasant Enclave,
Rao Tula Ram Marg, New Delhi-110057

Vs.

**COMMISSIONER OF CGST & CENTRAL EXCISE-
DELHI SOUTH**

Respondent

Office of Commissioner of CGST,
Customs and Central Excise
2nd and 3rd Floor, EIL Annexe Building
Plot No. 2-B, Bhikaji Cama Place, Delhi
South, New Delhi-110066

Appearance:

Shri B.L. Narasimhan, Ms. Shagun Arora and Shri Kunal Agarwal, Advocates
for the Appellant

Shri Manoj Kumar, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing : 04/10/2024

Date of Decision : 07/11/2024

P.V. SUBBA RAO:

The appeal is allowed. For order, see order of date in Service Tax
Appeal No. 50212 of 2018.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P. V. SUBBA RAO)
MEMBER (TECHNICAL)

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